

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 977 of 2019

IN THE MATTER OF:

Wipro Ltd.

...Appellant

Versus

Navayuga Infotech Pvt. Ltd.

...Respondent

For Appellant: Mr. Gaurav Bahl and Mr. Aakanksha Kaul, Advocates

**For Respondent: Mr. Yelamanchili Shiva Shantosh Kumar and
Mr. Rudrajit Ghosh, Advocates.**

O R D E R

17.03.2020 Learned counsel for the Respondent states that because of travel restrictions, the arguing counsel has not been able to reach. Learned Counsel for the Appellant also states that the Appellant has to engage Sr. Counsel for arguments. Time is sought.

List the Appeal 'For Admission (After Notice)' on **21st April, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./md/